

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 212  
IB-797/ND/2020

**IN THE MATTER OF:**

**M/s. The System Overseas**

**...PETITIONER**

**Vs.**

**M/s. Bobieri Creazon Fashion Accessories Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 08.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Devashish Bhadauria,  
Advocate.**

**For the Respondent/ Corporate-debtor :Mr. Ketan Madan, Advocate.**

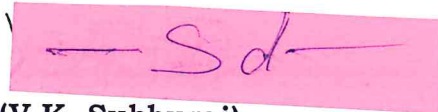
**ORDER**

**IA No. 5525 of 2020.**

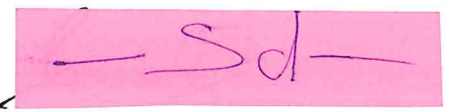
This is an application for condonation of delay of around 25 days in filing reply to the petition.

Heard the submissions made by the Learned Counsel for the Applicant and also noted the contents of the application. The delay is condoned. The reply filed by the Corporate-debtor is taken on record. Matter is adjourned to

**15.02.2021.**



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**